(This is a Corrigendum Advertisement)

MANOMAY TEX INDIA LIMITED

Our Company was originally incorporated as Manomay Tex India Private Limited at Bhilwara, Rajasthan as a Private Limited Company under the provisions of the Companies Act, 1956 vide Certificate of Incorporation dated April 13, 2009 bearing Corporate Identification Number U18101RJ2009PTC028647 issued by Registrar of Companies, Rajasthan. Subsequently, our Company was converted into Public Company pursuant to Shareholders resolution passed at the Extraordinary General Meeting of our Company held on January 02, 2017 and the name of our Company was changed to Manomay Tex India Limited and a fresh Certificate of Incorporation Consequent upon Conversion from Private Company to Public Company dated January 06, 2017 was issued by the Registrar of Companies, Jaipur, Rajasthan. The Corporate Identification Number of our Company is U18101RJ2009PLC028647. For details of Incorporation, Change of Name and Registered Office of our Company, please refer to the chapter titled "General Information" and "Our History and Certain Other Corporate Matters" beginning on page 73 and 188 respectively of the Red Herring Prospectus.

Registered Office: 32, Heera Panna Market, Pur Road, Bhilwara, Rajasthan, - 311001, India;
Tel No.: +91 1482 – 246983; **Fax No.:** Not Available; **E-mail:** cs@manomaytexindia.com; **Website:** www.manomaytexindia.com
Corporate Identification Number: U18101RJ2009PLC028647; **Contact Person:** Prateek Jain, Company Secretary and Compliance Officer

PROMOTERS OF OUR COMPANY: KAILASHCHANDRA LADDHA, KANTADEVI LADDHA, MAHESHCHANDRA LADDHA, PRAMILA LADDHA, YOGESH LADDHA, PALLAVI LADDHA, KAILASHCHANDRA HIRALAL LADDHA HUF AND MAHESHCHANDRA KAILASHCHANDRA LADDHA HUF

INITIAL PUBLIC OFFER CONSISTING OF FRESH ISSUE OF 38,04,000 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH FULLY PAID FOR CASH AT A PRICE OF RS. [•] PER EQUITY SHARE (THE "ISSUE PRICE") (INCLUDING A SHARE PREMIUM OF RS. [•] PER EQUITY SHARE) AGGREGATING UP TO RS. [•] LAKHS (THE "ISSUE"), BY OUR COMPANY OF WHICH 1,96,000 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH FOR CASH AT A PRICE OF RS. [•]/- PER EQUITY SHARE, AGGREGATING RS. [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 36,08,000 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH FOR CASH AT A PRICE OF RS. [•]/- PER EQUITY SHARE, AGGREGATING RS. [•] LAKHS IS HEREINAFTER REFERED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 29.99% AND 28.45% RESPECTIVELY OF THE FULLY DILUTED POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.
THE ISSUE IS BEING MADE THROUGH BOOK BUILT METHOD IN ACCORDANCE WITH CHAPTER XB OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2009, AS AMENDED FROM TIME TO TIME ("SEBI (ICDR) REGULATIONS"). All investors shall participate in this Issue only through the ASBA process. For further details please refer the chapter titled 'Issue Procedure' beginning on page 332 of the Red Herring Prospectus.

Price Band: Rs. 27 to Rs. 30 per Equity Share of Face Value of Rs. 10 each.
The Floor Price is 2.7 times the Face Value and the Cap Price is 3.0 times the Face Value.
Bids can be made for a minimum of 4,000 Equity Shares and in multiples of 4,000 Equity Shares thereafter.

BID/ ISSUE PROGRAMME	OPENS ON: WEDNESDAY, MARCH 15, 2017
	CLOSES ON: MONDAY, MARCH 20, 2017

ASBA*

Simple, safe, smart way of Application – Make use of it!!!
***Applications Supported by Blocked Amount(ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For details, check section on ASBA below.**
Mandatory in public issue from January 1, 2016
No cheque / demand draft will be accepted

NOTICE TO INVESTORS/ CORRIGENDUM TO THE RED HERRING PROSPECTUS DATED MARCH 14, 2017

Our Lead Manager is in receipt of an objection letter dated March 10, 2017 from Mr. Suresh Chandra Laddha, Mrs. Kamala Devi Laddha and Mrs. Asha Taparia (Laddha). As disclosed in the RHP, Mr. Suresh Chandra Laddha and his said relatives have been disassociated from Promoter Group due to their ongoing family dispute. Refer Risk Factor No. 4 on Page 24 of the RHP in particular. However vide the said Letter, Mr. Suresh Chandra Laddha and his said relatives have requested to put the IPO activity on hold till the resolution, inter alia of the following concerns:

- that despite him and his family members being shareholders of the Company, they were not intimated about the right issues made, in past, by the Company and the said right issues are void due to non-compliance with the statutory provisions.
- that they were not intimated in the capacity of shareholders, about the proposed IPO by the Company.
- that Mr. Suresh Chandra Laddha has asked Karur Vysya Bank to withdraw his personal guarantee vide letter dated October 1, 2016 against the loan facility availed by the Company from the said Bank. However the Bank has not revoked the guarantee in its Sanction Letter dated November 5, 2016. Further his properties have been given as collateral security against various loan facilities availed by the Company which he claims that the Company is utilising without his permission.
- that Mr. Suresh Chandra Laddha is the co-owner of the Property on which the manufacturing facility of Ichalkaranji unit of the Company is situated. He has claimed that the Company has not complied with the stamp duty provisions in respect to this land and further the rent being paid by the Company is meagre against the capital value of the Property.

The Company denies all the allegations pertaining to non-compliances made by him and his said relatives and have undertaken and affirmed that all the right issues made in past and the IPO are in due compliance of the statutory provisions. Moreover the personal guarantee given by Mr. Suresh Chandra Laddha does stand as on date of the RHP.

Further for sake of better clarity, Investors may please note the following updates/amendments in RHP, Application Forms, Abridged Prospectus and General Information Document:

In the section titled "Risk factors" of the RHP, beginning on Page 21 of the Red Herring Prospectus, the following is added In risk factor No. 4:

Mr. Suresh Chandra Laddha who is treated as disassociated member of Promoter Group is a personal guarantor of one of our loan facilities and some of his properties also serve as collateral security against some of our loan facilities. Mr. Suresh Chandra Laddha has requested Karur Vysya Bank to revoke such personal guarantee. However as on date of the Red Herring Prospectus, Bank has not yet revoked such guarantee. The acceptance of revocation of guarantee or release of collateral securities owned by Mr. Suresh Chandra Laddha against the respective loan facilities availed by the Company may require alternate guarantees by lenders, repayment of outstanding amounts under such facilities or even termination of such facilities. Though the Company is in the process of providing a fixed deposit against such guarantee, we cannot assure you that the Company shall be able to provide alternate guarantee or revoke such guarantee without any hindrance in the respective loan facilities and consequent disruption in operations.

Mr. Suresh Chandra Laddha, Mrs. Kamala Devi Laddha and Mrs. Asha Taparia (Laddha) have served an objection letter dated March 10, 2017 against the IPO of the Company. Mr. Suresh Chandra Laddha and his said relatives have raised inter alia the following concerns:

- that despite him and his family members being shareholders of the Company, they were not intimated about the right issues made by the Company.
- that they were not intimated in the capacity of shareholders, about the proposed IPO by the Company.
- that Mr. Suresh Chandra Laddha has asked Karur Vysya Bank to withdraw his personal guarantee vide letter dated October 1, 2016 against the loan facility availed by the Company from Bank. However the Bank has not revoked the guarantee in its Sanction Letter dated November 5, 2016. Further his properties have been given as collateral security against various loan facilities which he claims that the Company is utilising without his permission.
- that Mr. Suresh Chandra Laddha is the co-owner of the Property on which the manufacturing facility of Ichalkaranji unit of the Company is situated. He has claimed that the Company has not complied with the stamp duty provisions in respect to this land and further the rent being paid by the Company is meagre against the capital value of the Property.

On the basis of the above objections, he alongwith his relatives have requested the lead manager to the Issue to keep IPO activity on hold. Though our Company has denied all the allegations made on them by Mr. Suresh Chandra Laddha and his said relatives and have ensured that necessary steps will be taken to contest any legal suit if initiated by them, any allegations if turned out to be true or any adverse outcome of any proposed legal action taken by him and his said relatives against the Company or any its promoters/ directors may adversely affect our operations.

The following disclosure is added below the details of Loan from Karur Vysya Bank as per sanction letter dated November 05, 2016 in the chapter titled "Financial Indebtedness" beginning on page 279 of the Red Herring Prospectus:

Mr. Suresh Chandra Laddha has requested the Bank vide letter dated October 1, 2016 to revoke his personal guarantee and release his collateral securities against the above mentioned loan. However as on date of the RHP, Bank has not yet revoked the guarantee. For associated risk factor, please refer Risk Factor No. 4 of the section titled "Risk factors" beginning on Page 21 of the Red Herring Prospectus.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus dated March 03, 2017 ("RHP").

For **Manomay Tex India Limited**
On behalf of the Board of Directors
Sd/-
Kailashchandra Laddha
Chairman & Whole Time Director

Date: March 14, 2017
Place: Bhilwara

Manomay Tex India Limited is proposing, subject to market conditions, public issue of its equity shares and has filed the Red Herring Prospectus with the Registrar of Companies, Jaipur. The Red Herring prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.pantomathgroup.com, website of the BSE at www.bseindia.com and website of Issuer Company at www.manomaytexindia.com. Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Red Herring Prospectus including the section titled "Risk Factors" beginning on page no. 21 of the Red Herring Prospectus, which will be filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be Issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933. Sunjeet Comm.